

(a)	(b)	(c)	(d)	(e)	(f)			
18.	Constn. of Jawahar Navodaya Vidyalaya at Ramtek Navagaon Kheri in Nagpur Distt.	18.05	8.20	30.00	7.20	About 86% Completed	No delay, the work as per original contract was completed on schedule, however, the additional works awarded from time to time are in progress.	Nil

#### Assistance to Karnataka

5296. SHRI AJAY KUMAR S. SARNAIK : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state:

(a) whether attention of the Government has been drawn to the news-item captioned 'Centre Karnataka in a tight spot' appearing in the "Times of India" dated 29th June, 1998;

(b) if so, the facts reported therein; and

(c) the reaction of the Government in this regard?

THE MINISTER OF URBAN AFFAIRS AND EMPLOYMENT (SHRI RAM JETHMALANI) : (a) Yes, Sir.

(b) Summary of the facts reported therein are mentioned below:-

The Government of Tamil Nadu had written to the Overseas Economic Cooperation Fund (OECF) of Japan, New Delhi office to stop funding of the Bangalore Water Supply under Cauvery Stage IV and Sewerage project at an estimated cost of Rs. 1209.60 crores due to non-implementation of the Interim order of the Cauvery Water Dispute Tribunal (CWDT) by the Government of Karnataka.

The Government of Karnataka has requested the Central Government to advise Government of Tamil Nadu to withdraw the letter from OECF. It is also reported that the Government of Karnataka had claimed that it has been fulfilling its obligations under the Tribunal's Order for release of water to Tamil Nadu in all the years except in 1995-96, when the monsoon was below normal.

(c) The Ministry of Finance, Department of Economic Affairs has since requested the Government of Tamil Nadu that all such issues should be taken up through that Ministry rather than directly with the external funding agency, i.e., OECF.

The Ministry of Water Resources has also convened a meeting on 29.6.98 with the representatives of the Governments of Karnataka, Tamil Nadu, Kerala, etc., to discuss the drinking water supply schemes of Karnataka and Tamil Nadu in Cauvery basin and inter-related issues.

It was highlighted in the meeting that the National Water Policy attaches highest priority to drinking water supply. Therefore, the Cauvery basin States were advised to evolve a system by which drinking water projects could be cleared through mutual agreement to avoid unnecessary delays and keeping in view the stipulations of the CWDT.

#### Residential Accommodation to Staff of K.Vs. in Delhi Cantt.

5397. SHRI B.M. MENSINKAI : Will the Minister of DEFENCE be pleased to refer to the reply given to part (b) of Unstarred Question No. 2280 dated June 11, 1998 regarding Residential Accommodation to staff of Kendriya Vidyalayas in Delhi Cantt. and state:

(a) whether the 50% residential accommodation referred to therein is earmarked in each of the Kendriya Vidyalayas for their employees, and

(b) if so, the justification of pressing them for eviction on the plea of the accommodation's need for JCOs/ORs etc.?

THE MINISTER OF DEFENCE (SHRI GEORGE FERNANDES) : (a) At the time of opening of a Kendriya Vidyalaya, accommodation for 50% of the staff is earmarked.

(b) The defence authorities of Delhi Area have not issued any eviction notice to any staff member of the Kendriya Vidyalaya in lawful occupation of defence accommodation allotted under the terms of the agreement.

#### Thefts in Trains

5298. SHRI R.L.P. VERMA : Will the Minister of RAILWAYS be pleased to state:

(a) whether the thefts are being committed in trains, stations and parcel vans very frequently with the connivance of the railway employees;

(b) if so, the number of such cases reported during the last three months; and

(c) the action taken/proposed to be taken to stop these activities.